

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 37 of 2011 &
I.A. No. 60 of 2011

Dated : 17th August, 2011

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of:

Tamil Nadu Electricity Board
Versus

....Appellant (s)

M/s Saheli Exports Pvt. Ltd. & Anr.

... Respondent (s)

Counsel for the Appellant (s) : Mr. Vallinayagam
Counsel for the Respondent (s) : Mr. Anand K. Ganesan for R.1

ORDER

The learned counsel for the Appellant seeks some more time to file the Written Submissions. He is directed to file the same on or before 26.08.2011 after serving copy on the other side. Thereafter, the learned counsel for the Respondent is directed to file the reply Written Submissions on or before 01.09.2011 after serving copy on the other side.

Post the matter on 02.09.2011 for reporting compliance.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS